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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan

Notification No 5 (RE - 2013)/2009-2014

New Delhi, Dated: 18th April, 2013

Subject: Import policy of cars manufactured prior to 1st January, 1950.

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), read with paragraph 2.1 of the Foreign Trade Policy, 2009-2014, as amended from time to time, the Central Government hereby makes the following amendments in Chapter 87 to ITC (HS) 2012, Schedule 1 (Import Policy):

2. Import policy of cars manufactured prior to 1st January, 1950 has been revised from ‘restricted’ to ‘free’. Accordingly, a new paragraph is being inserted under Policy Condition 1 of Chapter 87 to ITC (HS) 2012, Schedule 1 (Import Policy). The new paragraph (III) will read as under:

“(III) Cars manufactured prior to 1st January, 1950 are free for import by Actual Users. Policy Condition (I) and (II) above shall not be applicable for these cars. However, such of the cars that would be plying on public roads will continue to be subject to Central Motor Vehicles Act, 1988 and Rules, 1989.”

3. Effect of this notification:-

Import policy of cars manufactured prior to 1st January, 1950 is being revised from 'restricted' to 'free' for Actual Users with immediate effect.

Sd/-
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